

Employment and Conditions of Service) Act, 1996 every building worker who is between the age of 18 to 60 years and who has been engaged in any building and other construction work for not less than 90 days during the last 12 months is eligible as a beneficiary of the Building and Other Construction Workers Welfare Fund. Application for registration is to be made in the prescribed form and is to be accompanied with prescribed documents by construction worker. Registration is voluntary and not mandatory. As per the directions of the Hon'ble High Court of Delhi, the Government of NCT of Delhi has undertaken the work of registration of building workers and issue of passbook as beneficiaries under Building and Other Construction Workers Welfare Board. A total number of 25,682 construction workers, including workers working in Commonwealth Games sites and Metro Rail Projects, have been registered with Delhi building and other construction workers Welfare Board as on 31.03.2010.

Workers memorial at Commonwealth Games site

387. SHRI RAMA CHANDRA KHUNTIA: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) the total workers died and injured in Commonwealth Games sites and Metro Railway and whether reasons of the accidents have been found and the persons responsible punished; and

(b) whether Government has any plan to have a workers memorial in Commonwealth Games site, in the memory of workers who have laid their lives for the completion of Commonwealth Games site work?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI HARISH RAWAT): (a) 42 workers have died in connection with working on various Commonwealth Games Sites whereas 16 workers have died on Delhi Metro Railway sites. Further, 18 workers have suffered injuries while working at different sites of Delhi Metro Railway. FIRs have been registered by Police Authorities against the defaulting employers. The reasons for accident found are mostly technical in nature. 78 prosecutions have been filed and 41 convictions have been awarded for violation the provisions of safety and health measures.

(b) The Government has no such proposal at present.

Proposal from MP under various schemes

‡388. MISS ANUSUIYA UIKEY: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

‡Original notice of the question was received in Hindi.

(a) the number of proposals from Madhya Pradesh under Central Road Fund, Road Scheme of Inter-state and economic importance (E and I) and naxalite affected area scheme, pending with the Central Government;

(b) the present status of these proposals and the reasons for not sanctioning them so far; and

(c) whether the Central Government will consider sanctioning these proposals on priority basis?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI R.P.N. SINGH): (a) to (c) The State Government has sent list of works for consideration during 2010-11 under Central Road Fund (CRF), Inter-State Connectivity (ISC), roads of Economic Importance (E&I) and Left Wing Extremist (LWE) schemes. Subject to technical requirements, admissibility as per rule and *inter se* priority, the works are identified for sanction and detailed proposals are sent by the State Governments. At present, no proposal is pending.

Toll tax policy for NHs

‡389. SHRI ANIL MADHAV DAVE: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether Government has prepared/is considering to prepare a toll tax policy with regard to National Highways of the country;

(b) if so, the details thereof;

(c) whether Government has prescribed any norms for distance in kilometers between two toll tax collection centres and the number of times that toll tax can be collected on a National Highway; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI R.P.N. SINGH): (a) to (b) Yes, Sir. Government has notified the National Highways Fee (Determination of Rates and Collection) Rules, 2008 (NH Fee Rules, 2008) on 5th December, 2008. The main features of the said rules for levying of user fee are given in the Statement (*See* below).

(c) to (d) Rule 8 of the sub rule (2) of National Highways Fee (Determination of Rates and Collection) Rules, 2008 (NH Fee Rules, 2008) prescribes that any other toll plaza on the same section of national highway and in the same direction shall not be established within a distance of

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